

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA  
STARRED QUESTION NO. \*196**

**TO BE ANSWERED ON THE 19<sup>TH</sup> MARCH, 2025/ PHALGUNA 28, 1946 (SAKA)**

**ACHIEVEMENTS OF NATIONAL INVESTIGATION AGENCY (NIA)**

**\*196 # SHRI BABURAM NISHAD:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) the achievements of the National Investigation Agency (NIA);**

**(b) the details thereof; and**

**(c) the steps taken to strengthen the National Investigation Agency (NIA) during the last three years, the details thereof?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI NITYANAND RAI)**

**(a) to (c): A statement is laid on the Table of the House.**

**STATEMENT REFERRED TO IN REPLY TO PARTS (A) TO (C) IN RESPECT OF RAJYA SABHA STARRED QUESTION NO. \*196 FOR REPLY ON 19.03.2025 REGARDING ACHIEVEMENTS OF NATIONAL INVESTIGATION AGENCY (NIA)**

**(a) to (b) The National Investigation Agency (NIA) was set up under the National Investigation Agency Act, 2008 and the Agency investigates and prosecutes offences like terror related offences, terror funding, Fake Indian Currency Notes (FICN), Human trafficking and cyber terrorism etc specified in the Schedule to the NIA Act, 2008, affecting the sovereignty, security and integrity of India, security of State, friendly relations with foreign States, matters relating to international treaties.**

**The achievements of NIA are as under :-**

**(i) As on 12.03.2025, NIA has registered 652 cases since its inception and 516 cases have been charge sheeted. 4232 accused have been arrested so far by the NIA and 625 have been convicted. Out of a total of 157 decided cases, 150 have resulted in conviction. The conviction rate of NIA investigated cases is 95.54%. NIA has seized/attached a total of 551 (movable and immovable) properties under UA(P) Act, worth 116.27 crore rupees.**

**(ii) NIA is also playing a critical role in enhancing the capacity of the State police in the fight against terrorism in the following ways :**

**(a) Since 2014, NIA has organized; 152 in house training programmes in which 5426 officers have participated, 50 training programmes in cooperation with other organizations in which 2006 officers have participated, 43 Capacity Building Training Programmes (CBTPs) in which 4795 officers have participated, and 33 Capacity Building Training Programmes in association with foreign agencies for NIA officers, State/UT Police and CPOs, in which 927 officers have participated.**

**(b) National Investigation Agency has been made the nodal agency for investigation of High Quality Fake Indian Currency Notes (FICN) cases in India. NIA has formulated and shared Standard Operating Procedure (SOP) for detection and investigation of FICN related cases with all the States/UT Police forces.**

**(c) NIA organizes annual Anti-Terror Conference (ATC), in order to synergize the Police and Law enforcement response in the fight against terrorism. ATC is attended by DGPs of states and the officers from all the state ATS/STFs from across the country and officers from the central agencies. ATC-2024 has been organized during November 2024.**

**(d) During ATC 2024, *Handbook of Standard Operating Procedures (SOP)* for investigations under the Unlawful Activities (Prevention) Act (UAPA) developed by NIA, was launched by Hon'ble Union Home Minister. The SOP aims to aid state police and other agencies in effective investigation of terror related cases.**

**(iii) NIA on behalf of MHA had organized the 3rd No Money for Terror Conference (NMFT) on 18-19 November 2022, at New Delhi. Delegates from 78 countries and 16 Multilateral organizations participated in this Conference.**

**(c) The Government has been taking various steps from time to time to strengthen the NIA. In this context, the Government has empowered the NIA through NIA (Amendment) Act, 2019 to investigate scheduled offences involving Indian citizens or Indian interests that are committed outside India. Further, the mandate of NIA has also been expanded to investigate offences related to Explosive Substances Act, 1908, Human Trafficking, Cyber Terrorism and Arms Act, 1959.**

**Further, the Government has taken following steps to strengthen the NIA, during the last three years :**

**(i) The NIA headquarters is at New Delhi with 02 Zonal offices at Guwahati and Jammu and 21 branch offices throughout the nation. Prior to 2019, the NIA had 08 branch offices. Since then, the Government has opened 13 branch offices and 02 zonal offices, out of which 09 new branch offices and the 02 zonal offices have been sanctioned and made functional, during the last three years only.**

**(ii) The NIA has total 1901 sanctioned posts at present, out of which 625 posts (including 01 post of ADG, 06 posts of IG rank officers and 105 posts of technical experts) have been created, during the last three years.**

**(iii) Further, in order to fill up vacant posts of NIA on deputation basis, MHA, in the year 2022 & 2023, has fixed deputation quota for a total of 622 posts to be filled up on deputation basis in NIA by CAPF officers/officials.**

**(iv) The Government had initially sanctioned a fund of Rs. 12.09 Crore to the NIA during 2009-10. This allocation was of Rs. 91.32 Crore in the year 2014-15, which has now been substantially increased to Rs. 394.66 Crore in the current financial year 2024-25.**

**(v) The Government has also enhanced, the financial power of DG NIA for engagement/hiring of experts/ professionals services, Complete Facility Management Services and procurement of ICT items/equipments.**

**(vi) The Government has designated 51 NIA Special Courts across the country. Out of which 02 NIA Special Courts at Ranchi and Jammu, exclusively for the trial of Scheduled Offences investigated by the NIA, have been designated in the year 2024.**

**(vii) National Terror Data Fusion & Analysis Centre (NTDFAC), a state of art facility, has been established at NIA headquarters and functioning since January, 2024, for enabling of Big Data Analytics and facilitating the automation and digitization of the various investigative process, procedures to strengthen supervision and enhance efficiency, consistency and accountability.**

**(viii) Exclusive Divisions, such as, Anti Human Trafficking Division (AHTD), Anti Cyber Terrorism Division (ACTD) and Explosive & Prohibited Arms Cell (EPA Cell) have also been established during the year 2022. Further, a CTRC (Counter Terrorism Research Cell) has been functioning in NIA to encourage and foster doctoral research**

**work in scheduled offences, investigation, prosecution, legal framework in Terror cases, digital forensics, etc. and related subjects having a bearing on NIA functioning.**

**(ix) During 2022, a Memorandum of Understanding (MoU) between NIA and SVPNPA Hyderabad has been signed for conducting specialized courses for the officers of NIA for the rank of DSP and above. Similarly, an MoU was signed between CBI Academy Ghaziabad and NIA for training and capacity building. Recently, an MoU has also been signed between NIA and NFSU (National Forensic Sciences University) for capacity building of NIA officers in the field of forensic expertise.**

**(x) An effort has been made to benchmark the capacities of NIA at par with the parameters of functioning of the best counter-terrorism agencies in the world, in order to bolster the capacity of the NIA in prevention, investigation and prosecution of crimes affecting/ threatening national security.**

\*\*\*\*\*